

(2020) 02 DEL CK 0259

In the Delhi High Court

Case No : Criminal Writ Petition No. 460 Of 2020, Criminal Miscellaneous Application No.3408 Of 2020

Faizan Ali & Anr

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 14-02-2020

Acts Referred:

Indian Penal Code, 1860 — Section 34, 308, 506

Citation : (2020) 02 DEL CK 0259

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : R.P.S. Bhatti, Ranbir Singh Kundu, Hitesh Vali

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

Quashing of FIR No. 471/2016, under Sections 308/506/34 IPC, registered at police station Gokul Puri, Delhi is sought on the ground that the family

dispute stands amicably settled between the parties vide Compromise Deed dated 28th January, 2020.

Petitioners and respondent No.2/complainant are present in the Court and they have been duly identified by Investigating Officer of this case.

Respondent No.2, present in the Court, submits that the petitioners are relatives (petitioner no.1 is his son-in-law and petitioner no.2 is father-in-law of

his daughter Sana) and the dispute with petitioners has been amicably resolved vide Compromise Deed dated 28th January, 2020 and therefore, the

FIR in question and proceedings emanating therefrom be quashed.

In view of the above settlement, that FIR No. 471/2016, under Sections 308/506/34 IPC, registered at police station Gokul Puri, Delhi and proceedings

emanating therefrom, are hereby quashed qua petitioners. The petition alongwith pending application is disposed of accordingly.